

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

ORIGINAL APPLICATION No. 59 OF 2026

IN THE MATTER OF:

RAMKANKAN

.... APPLICANT

VERSUS

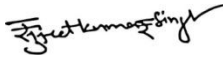
STATE OF U.P & ORS

.... RESPONDENTS

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Filed by



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.... RESPONDENTS

ADDITIONAL RESPONSE/ REPLY OF RESPONDENT NO 4

ALONG WITH AFFIDAVIT

MOST RESPECTFULLY SHOWETH:

1. That a matter of Original Application No 59 OF 2026 , titled “*Ramkankan Vs State of UP & Others*”, pertaining to pollution due to mining and stone crushers in the illegal mining on hills in the area of Village Chhillia, Banpur, Lalitpur road, Tehsil Mahroni, District Lalitpur, Uttar Pradesh is under consideration of this Hon’ble Tribunal.
2. That Sh. Surendra Kumar Rai, S/o Shri Keshav Das Rai, Resident of Bankelal Tandon ji street, Wasliganj, District Mirzapur, and mining lease holder GATA/ ARAZI NO. -217 Village Chhillia, Banpur, Lalitpur road, Tehsil Mahroni, District Lalitpur, Uttar Pradesh , is 2.53 Ha , twenty years mining lease is approved by District Magistrate Lalitpur from 13.07.2022 to 12.07.2042 is impleaded as Respondent No 4 in the said matter of OA 59 /2026.
3. That upon hearing the matter on 05.02.2026, this Honble Tribunal was pleased to direct the Respondent mine lease holders and stone crushers to be allowed to operate in terms of said order. Hon’ble Tribunal was further pleased to direct as under wide order dated 05.02.2026.

“6. Respondent no. 4 has claimed compliance with the EC/CTO conditions but response filed by respondent no. 4 is

also vague and evasive. Respondent no. 4 has not mentioned about compliances with all aspect is particularly, installation of display board, installation of camera, erection of wind breaking wall of the requisite height, plantation in three rows around the periphery.

7. Respondent no. 4 is directed to file additional response giving requisite details regarding EC/CTO conditions and the Sustainable Sand Management Guidelines 2016 (SSMG-2016) and the Enforcement & Monitoring Guidelines for Sand Mining 2020 (EMGSM-2020) with respect to mining lease, conditions imposed by Director General Mines Safety and CTO conditions and CPCB and UPPCB Guidelines with respect to stone crusher within one month and respondent no. 3-UPPCB is directed to verify compliance status and file its report within two months.

8. Respondent no. 2-District Magistrate, Lalitpur is directed to file response mentioning the present status of the school building and also structural defects and reasons for the same and running of the school with number of students and also its distance from the mining lease and stone crusher. Response may be filed by respondent no. 2- District Magistrate, Lalitpur with respect to all relevant aspects within two months.”

4. The Respondent respectfully submits this Compliance Report in compliance with the directions of the Hon'ble Tribunal and the conditions contained in the Consolidated Consent to Operate (CCA) issued by the Uttar Pradesh Pollution Control Board valid from 18.03.2026 to 31.07.2030, under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

Sl. No.	Conditions	Compliance Report	Status & Supporting Evidence
1	The Project Proponent shall ensure continuous water sprinkling on roads and dust-prone areas during operation to control fugitive dust emissions. Vehicles carrying stone grit/stone dust shall be covered with tarpaulin before leaving the premises.	Continuous water sprinkling is carried out on all internal roads, haul roads and dust-generating areas through a dedicated water sprinkler system. All vehicles transporting stone grit and stone dust are mandatorily covered with tarpaulin before exiting the plant premises to prevent fugitive dust emissions.	Complied Annexure (Photographs of water sprinkling system and tarpaulin-covered vehicles)
2	The Project Proponent shall provide a septic tank for treatment of domestic	A properly designed septic tank has been installed for the treatment and safe disposal of	Complied Annexure (Photographs of

Sl. No.	Conditions	Compliance Report	Status & Supporting Evidence
	wastewater or provide mobile toilet facilities.	domestic wastewater generated from the unit. Sanitary facilities are provided for workers and are maintained in hygienic condition.	septic tank/toilet facilities)
3	The crusher shall be enclosed by a GI/MS sheet or brick boundary wall. The boundary wall shall be at least 3 feet higher than the highest point of the crusher and shall not be less than 6 metres in height.	A permanent boundary wall constructed with GI/MS sheets and masonry has been provided around the crusher premises. The height of the boundary wall exceeds the highest point of the crusher by more than 3 feet and complies with the prescribed minimum height requirements.	Complied Annexure (Photographs of boundary wall)
4	The premises shall have paved/concrete roads. The ramps and the entire ground area within the premises shall also be metalled /paved.	All internal roads, ramps and operational areas within the crusher premises have been concreted/metalled to minimize dust generation and facilitate smooth movement of vehicles. Regular maintenance is carried out.	Complied Annexure (Photographs of paved roads and ramps)
5	Rotating water sprinkler systems/foggers/anti-smog guns shall be installed to control dust. Water sprinklers shall have properly designed nozzles. Fine dust accumulated in the crushing area and bag filters shall be cleaned regularly and collected dust shall be stored in bags for reuse or disposal.	Rotating water sprinklers /fogging arrangements have been installed at dust-generating points. The sprinklers are fitted with fine spray nozzles for effective dust suppression. Dust accumulated around the crushing area and bag filters is cleaned periodically, and the collected material is stored safely in bags for further utilization/disposal.	Complied Annexure (Photographs of sprinklers/fogging system and bag filters)
6	Two to three rows of tall trees shall be planted around the crusher premises.	A green belt comprising two to three rows of native tree species has been developed around the boundary of the crusher premises. Regular watering and maintenance are undertaken to ensure healthy growth.	Complied Annexure (Photographs of green belt plantation)
7	Mechanical drives, conveyor belts and other moving parts shall be properly housed and sealed with flexible rubber flaps.	Conveyor belts, transfer points and mechanical drives are enclosed and fitted with flexible rubber flaps to prevent the escape of dust during operation. Regular inspections are conducted to ensure effective sealing.	Complied Annexure (Photographs of conveyor belt enclosures and rubber flaps)
8	The unit shall provide settling tanks of adequate size and recycle/reuse water in the process. Adequate	Adequately sized settling tanks and water storage tanks have been installed. Process water is recycled and reused for dust	Complied Annexure (Photographs of settling tank,

Sl. No.	Conditions	Compliance Report	Status & Supporting Evidence
	water storage tanks shall be provided. Groundwater extraction, if any, shall be with permission from the competent authority. A log book for fresh water consumption shall be maintained. Treated STP water may be used wherever available.	suppression. Fresh water consumption is recorded in a log book. Wherever feasible, treated water is utilized to minimize freshwater consumption. Groundwater, if used, is extracted only after obtaining the necessary permission from the competent authority.	storage tank and water recycling system)
9	Flexible telescopic chutes shall be provided from the discharge point to ground level.	Flexible telescopic chutes have been installed at the discharge points to minimize dust emissions during loading and unloading operations.	
10	CCTV/PTZ cameras with a minimum of 30 days' recording facility shall be installed at the entrance gate and all corners covering the entire premises.	CCTV/PTZ surveillance cameras have been installed at the main entrance, exit and strategic locations covering the entire crusher premises. The system provides continuous recording with a minimum storage capacity of 30 days and is maintained in operational condition.	

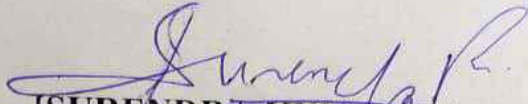
5. A table in compiled below to reflect the observations the factually correct position of the stone crusher is operating strictly within the production capacity permitted under the Consent to Operate. Adequate dust suppression measures including regular water sprinkling have been provided at the crushing plant, conveyor belts and internal roads.

Sl. No.	Consent Condition	Compliance Status	Remarks / Evidence
1	Valid Consolidated Consent to Operate (CTO/CCA) obtained from U.P. Pollution Control Board.	Complied	Consent valid up to 31.07.2030.
2	Unit shall operate only within the approved production capacity.	Complied	Production maintained within permitted capacity.
3	Stone Grit production restricted to 260 MTPD.	Complied	Production records maintained.
4	Stone Dust production restricted to 40 MTPD.	Complied	Daily production register maintained.
5	No industrial effluent shall be discharged outside the	Complied	No industrial wastewater

Sl. No.	Consent Condition	Compliance Status	Remarks / Evidence
	premises.		generated.
6	Domestic wastewater shall be disposed of through Septic Tank and Soak Pit.	Complied	Septic Tank and Soak Pit provided.
7	Water sprinkling arrangements shall be provided to control fugitive dust emissions.	Complied	Water sprinklers installed and operational. ANNEXURE
8	Dust suppression system shall remain functional during operation.	Complied	Regular inspection and maintenance carried out.
9	Conveyor belts shall be covered to minimize dust emission.	Complied	Covered conveyor system installed. ANNEXURE
10	Crusher, screens and transfer points shall be enclosed.	Complied	Enclosures provided.
11	Internal roads shall be regularly sprinkled with water.	Complied	Water tanker deployed. ANNEXURE
12	Roads within the premises shall be properly maintained.	Complied	Internal roads maintained in good condition.
13	Adequate green belt shall be developed around the project boundary.	Complied	Plantation carried out around the premises. ANNEXURE
14	Transport vehicles carrying minerals shall be covered with tarpaulin.	Complied	Vehicles covered before dispatch. ANNEXURE
15	Overloading of transport vehicles shall not be permitted.	Complied	Checked at dispatch point.
16	Ambient Air Quality Monitoring shall be conducted periodically.	Complied	Monitoring reports available from approved laboratory.
17	Stack emission, if applicable, shall conform to prescribed standards.	Complied	Within prescribed limits.
18	Noise levels shall remain within CPCB norms.	Complied	Periodic monitoring conducted.
19	Pollution Control Equipment shall remain operational at all times.	Complied	Preventive maintenance carried out regularly.
20	Adequate housekeeping shall be maintained in the plant area.	Complied	Daily cleaning undertaken.
21	Solid waste shall be managed in accordance with applicable Rules.	Complied	Waste disposed through authorized means.
22	Hazardous waste, if generated, shall be disposed through authorized agencies.	Not Applicable / Complied	As applicable.
23	No untreated wastewater shall enter any drain, stream or	Complied	No discharge outside

Sl. No.	Consent Condition	Compliance Status	Remarks / Evidence
	water body.		premises.
24	Environmental records and log books shall be maintained.	Complied	Registers maintained and updated.
25	The unit shall comply with the provisions of the Water Act, 1974.	Complied	Full compliance maintained.
26	The unit shall comply with the provisions of the Air Act, 1981.	Complied	Full compliance maintained.
27	The unit shall comply with the Environment (Protection) Act, 1986 and Rules made thereunder.	Complied	Full compliance maintained.
28	Directions issued by U.P. Pollution Control Board shall be complied with from time to time.	Complied	Undertaking to comply with all future directions.
29	Environmental Clearance and other statutory approvals, wherever applicable, shall remain valid.	Complied	Copies enclosed as Annexures.
30	The unit shall not violate any condition imposed in the Consent Order.	Complied	All conditions complied with.

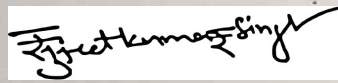
6. The Respondent undertakes to comply with all future directions issued by the Uttar Pradesh Pollution Control Board and any orders passed by the Hon'ble National Green Tribunal.
7. It is humbly requested and prayed that present reply/ response may kindly be taken on record for kind consideration by this Hon’ble Tribunal .
8. It is further humbly prayed that view of the reply, this Hon’ble Tribunal may kindly allow the Respondent No 4 to carry out mining activity on the mining lease area allotted to him by State Govt & Crusher also.


[SURENDRA KUMAR RAI]

Respondent No. 4

Through

Dated: 22.07.2026



COUNSEL FOR APPLICANT

Sujeet Kumar, Advocate

Off-Chamber No. 426,

Additional Building , Block D,

Supreme Court, New Delhi-01

Mob.No. 9210070726

Email: sclawyersujeetsingh@gmail.com



INDIA NON JUDICIAL
Government of Uttar Pradesh

e-Stamp

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: 22-Jul-2026 12:15 PM

NEWIMPACC (SV)/ up14518004/ MAHRAUNI/ UP-LTP

SUBIN UPUP1451800463345728788129Y

: SURENDRA RAI So KESHAVDAS RAI

: Article 4 Affidavit - Registerable

: AFFIDAVIT

: SURENDRA RAI So KESHAVDAS RAI

: NGT

: SURENDRA RAI So KESHAVDAS RAI

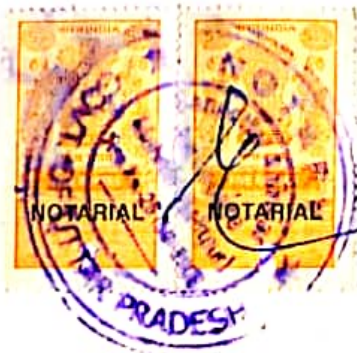
10

(Ten only)



I, SURENDRA RAI So KESHAYDAS RAI
DECLARE THAT THIS E-STAMP CERTIFICATE IS BEING USED IN ORIGINAL FORM AND IS NOT A PHOTOCOPY

Please write or type below this line



Sumendra K.

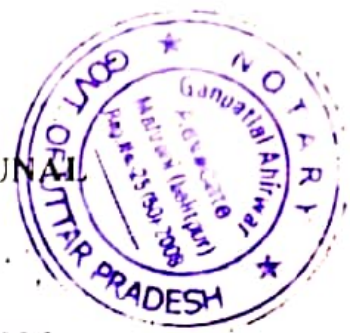
Statutory Audit

There is a significant correlation ($r = 0.71$) between the number of establishments that are members of a particular association and the number of establishments that are members of the same association. This suggests that the number of establishments that are members of a particular association is a good indicator of the number of establishments that are members of the same association.

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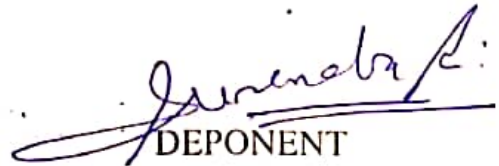
STATE OF UTTAR PRADESH & ORSRESPONDENTS

AFFIDAVIT

I, Surendra Kumar Rai S/o Shri Keshav Das Rai age about 40 years R/o Chhila Pargna Banpur Post – Banpur District : Lalitpur Uttar Pradesh – 284402, do hereby solemnly affirm and declare as under:-

1. That I am the owner of M/s Tridev Stone Crusher, Village Chhilla, Gram Panchayat, Post – Banpur, District: Lalitpur, Uttar Pradesh – 284402, and I am fully competent to file the accompanying response/reply as well as the present affidavit.
2. That I have carefully gone through the contents of the accompanying response/reply, and the same are true to the best of my knowledge and belief; no part of it is false and nothing material has been concealed therefrom.
3. That the annexures are true copies of their respective originals.

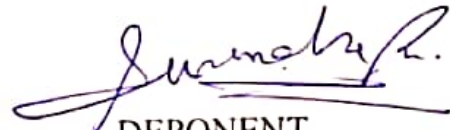

Surendra Kumar Rai
Advocate, Banpur Panchayat
Banpur, Lalitpur, U.P.


DEPONENT

VERIFICATION:

Verified at on thisday of 2026 that the contents of the above affidavit are true and correct to best of my knowledge and belief, no part of it is false and nothing materials has been concealed therefrom.


Subscribed and sworn to before me on the 25th day of August 2026
Notary Public
State of New York


DEPONENT



Compliance Photographs

PHOTO OF DISPLAY BOARD



PHOTO OF PILLERS

12



47

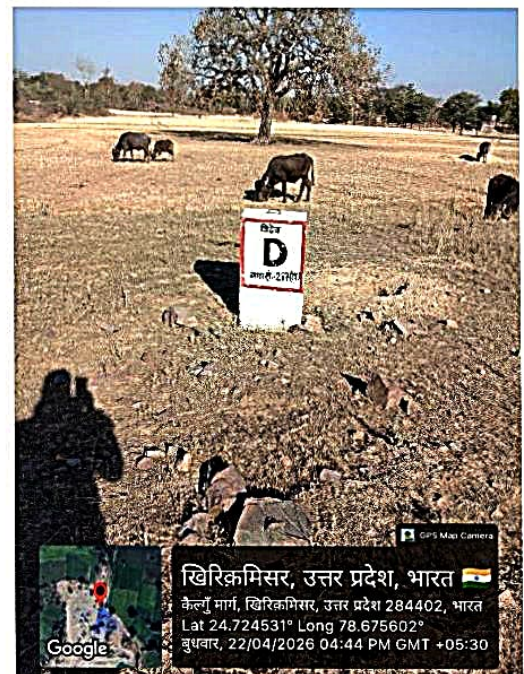
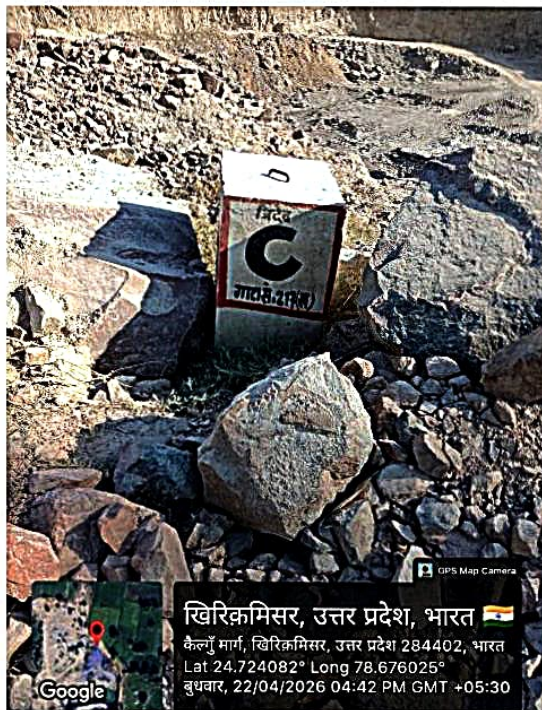
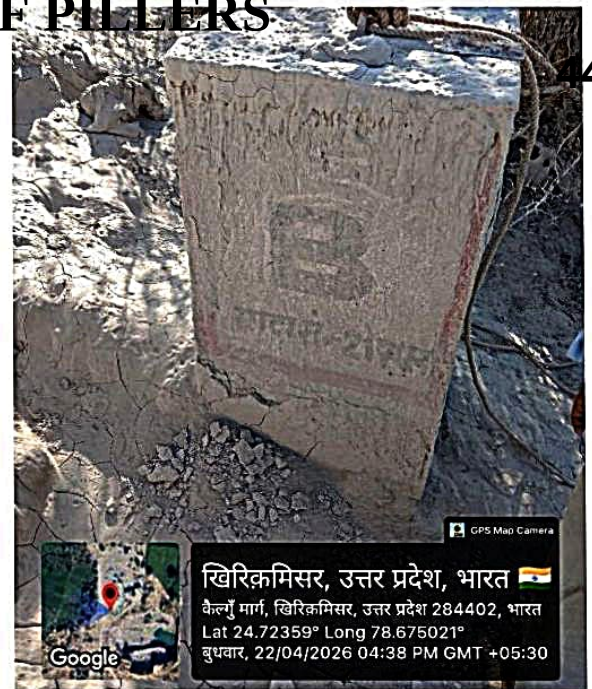
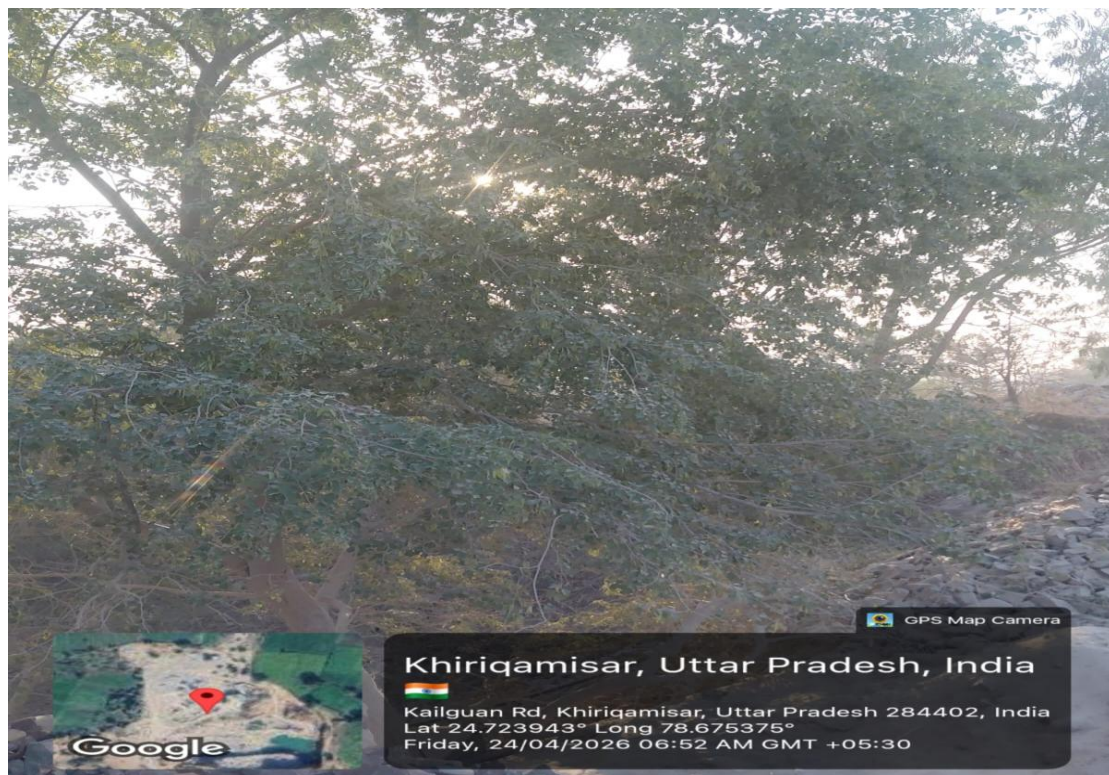


PHOTO OF PLANTATION



PHOTOGRAPHS OF PLANTATION



PHOTO OF NEW PLANTATION

Around 5000 New Plants





पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
वृक्षारोपण महायज्ञ 2026
पौध प्राप्ति हेतु आपूर्ति आदेश पत्र

जनपद: ललितपुर

आपूर्ति आदेश पत्र संख्या: G-540602968858



क्रमांक		विवरण	
1	ग्राम/नगर पंचायत	छिल्ला []	2 विकास खण्ड
3	रेंज	बार	4 मांग पत्र जारी करने वाला विभाग
5	पौधशाला का नाम जहां से पौध उपलब्ध कराई जायेगी	TIKRA TIWARI FIRST	6 पौधों की संख्या
7	मांगपत्र जारी करने वाले सक्षम प्राधिकरी का नाम	Shri Anil kumar	-
	कार्यालय का नाम	मेसर्स त्रिदेव केशर कन्ट्रक्शन	-
	मोबाइल नं०	7839891892	
	हस्ताक्षर कार्यालय की मुहर		

पौधशाला प्रयोग हेतु

आपूर्ति आदेश पत्र संख्या: G-540602968858, दिनांक: 01/07/2026

पौध आपूर्ति करने का दिनांक : 03/07/2026

#	प्रजाति	संख्या
1	अमरुद	500
2	जामुन	1500
3	नींबू	500
4	नीम	500
5	शीशम	1500
6	सागौन	500
कुल पौधों की संख्या		5000
पौध वितरण रजिस्टर का क्रमांक		

पौधशाला प्रभारी का नाम व हस्ताक्षर

पौध प्राप्तकर्ता का नाम/मोबाइल नं. एवं हस्ताक्षर

नोट- सामान्य निर्देश

- 1-पौध की प्राप्ति पौध की आपूर्ति हेतु जारी इंडेंट में वर्णित समयावधि के अंतर्गत ही प्राप्त की जा सकती है।
- 2-एक ट्रैक्टर ट्राली पर 1000 से अधिक छोटी पौध नहीं होनी चाहिए।
- 3-पौध लादते एवं उतारते समय इस पर विशेष ध्यान दिया जाये कि पौधे सीधे एवं सुव्यवस्थित रखे जाये।
- 4-पौधे उतारते समय छायादार स्थल पर ही पौधे उतारे जाएँ एवं उनके सिंचाई एवं सुरक्षा की व्यवस्था भी सुचारु रूप से की जाये।
- 5-पौध लदान / उतरान हेतु श्रमिक की व्यवस्था लाभार्थी द्वारा किया जाएगा।
- 6-पौध प्राप्त करने वाले लाभार्थी को अपने साथ आधार कार्ड / पहचान पत्र एवं अधिकार पत्र लाना आवश्यक होगा।
- 7-किसी भी प्रकार की सहायता की स्थिति में जनपद स्तर पर स्थापित नियंत्रण कक्ष से संपर्क किया जाए।
- 8-ग्राम पंचायतों द्वारा पौध वितरण का पूर्ण विवरण एक पंजिका रजिस्टर में रखा जाय जिसे रोपण के उपरांत वन विभाग के कर्मचारी को उपलब्ध करा दिया जाय।
- 9-रोपण स्थान व प्रजाति का चयन स्थल/मृदा विशेष के अनुरूप किया जाये एवं आवश्यकतानुसार तकनीक जानकारी क्षेत्रीय वन कर्मचारी से प्राप्त किया जाये।

हरित क्रांति की ओर अग्रसर

Tin.No.-09532412753

डी.एच./जम.एच.एस.

रजि.1320/2017-18

उत्तर प्रदेश सरकार

उद्यान एवं खाद्य प्रसंस्करण विभाग

2, सपू मार्ग उद्यान भवन लखनऊ द्वारा पंजीकृत

प्रो-यकेश कुशवाहा

मो-9889059963

यमेश कुशवाहा

मो-9795180086



पवन पौधशाला

हमारे यहाँ फल, फूल, शोभाकार, जंगली पौधे, सभी प्रकार के पौधे थोक व फुटकर विक्रेता।

पता- इसरना पेट्रोल पम्प के पास वरुआसागर झाँसी (उ.प्र.)

क्रमांक.. 92

बुक नं.

दिनांक 25/06/2025

ग्राहक का नाम

में श्रीव हरेन केशव

पता

ग्राम दिल्ली तहसील गढ़ी जिला लखनऊ (उ.प्र.)

क्रं.	पौधे के नाम	नग	दर	रूपये /पैसे
1.	अमरुद	150	80	12000
2.	नींबू	200	90	18000
3.	नीम	250	150	37500
4.	जामुन	300	200	60000
5.	शीशम	400	180	72000
6.	सागौन	350	250	87500
		1650		
			जमा-	2,87,500/-
			बॉकी-	—
शब्दों में-		कुल योग-	2,87,500/-	

● भूल-चूक, लेनी-देनी/समस्त विवादों का न्याय क्षेत्र झाँसी होगा।

हस्ताक्षर

PHOTO OF PLANTATION



PHOTO OF PLANTATION



PHOTO OF PLANTATION



PHOTO OF PLANTATION



PHOTO OF DUST SUPPRESSION MECHANISM SPRINKLER WITH WATER TANK

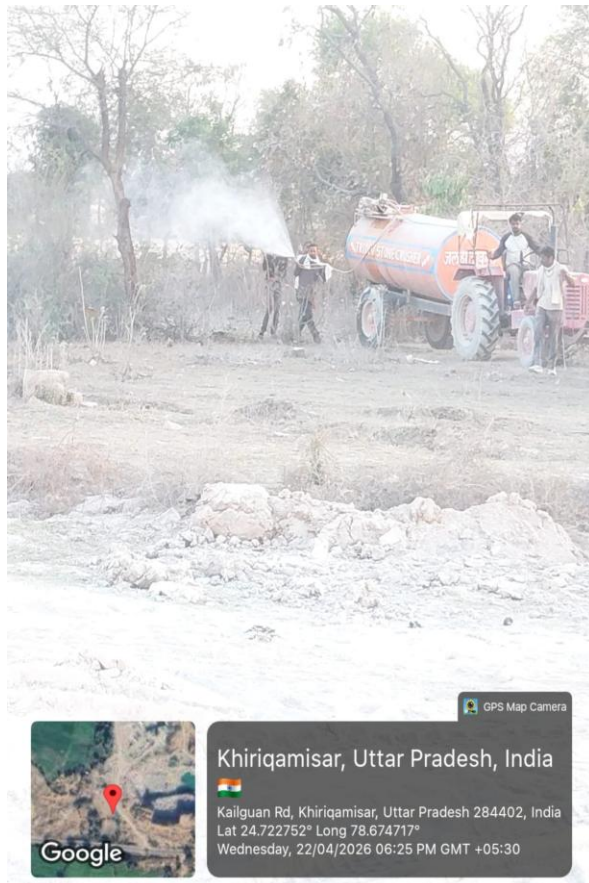


PHOTO OF DUST SUPPRESSION MECHANISM SPRINKLER MOUNT TANK

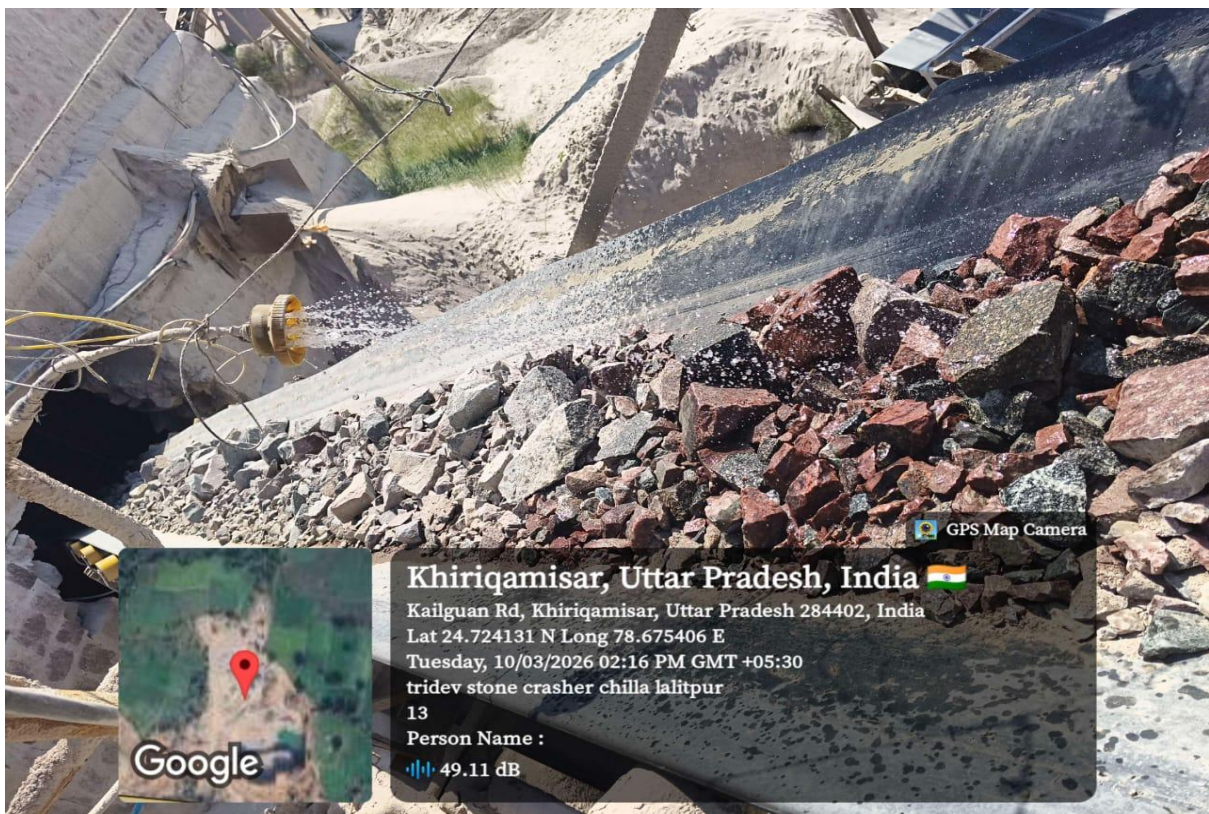


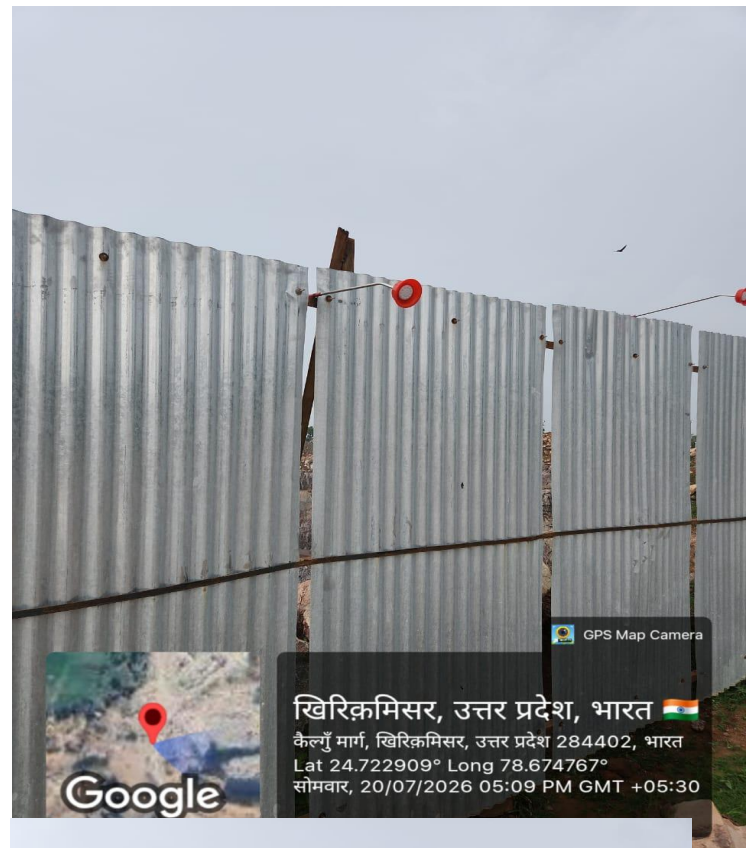
PHOTO OF DUST SUPPRESSION MECHANISM SPRINKLER

Around 25 water sprinkler installed

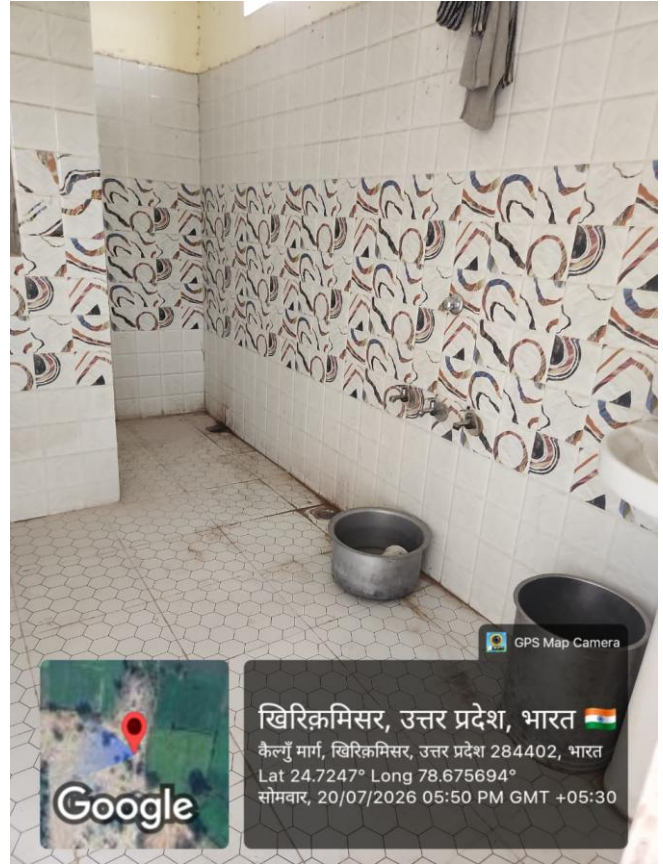


PHOTO OF DUST SUPPRESSION MECHANISM SPRINKLER

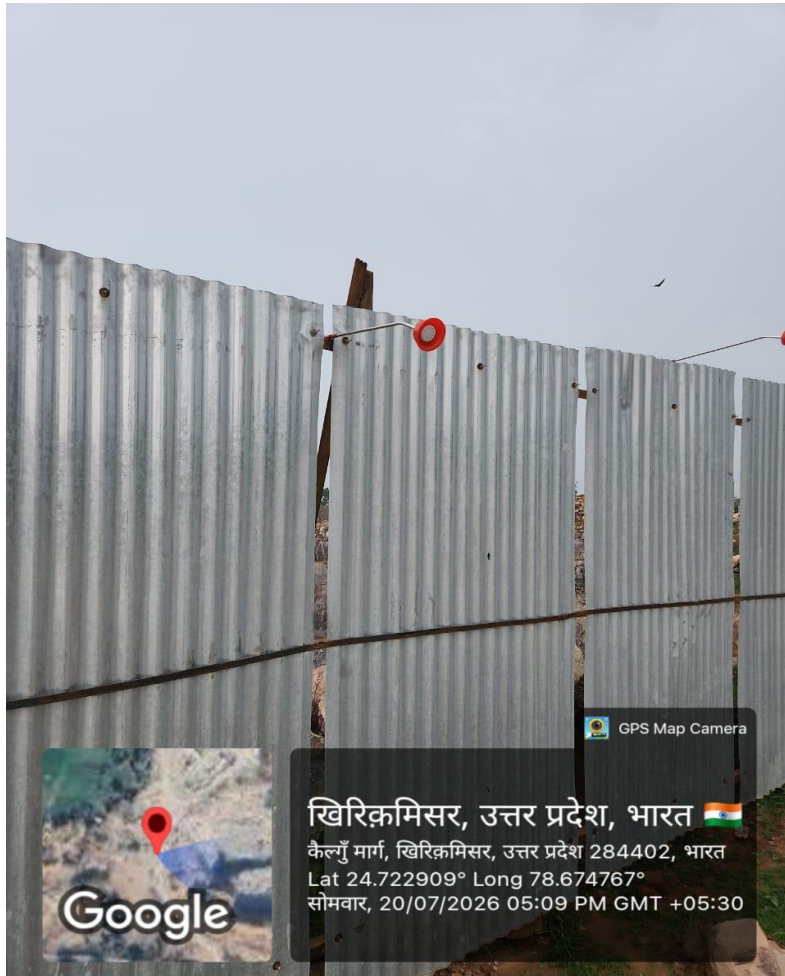
Around 25 Water Sprinkler



परियोजना प्रस्तावक घरेलू उत्प्रेषण के उपचार के लिए सेंट्रिक टैंक और मोबाइल शौचालय की सुविधा

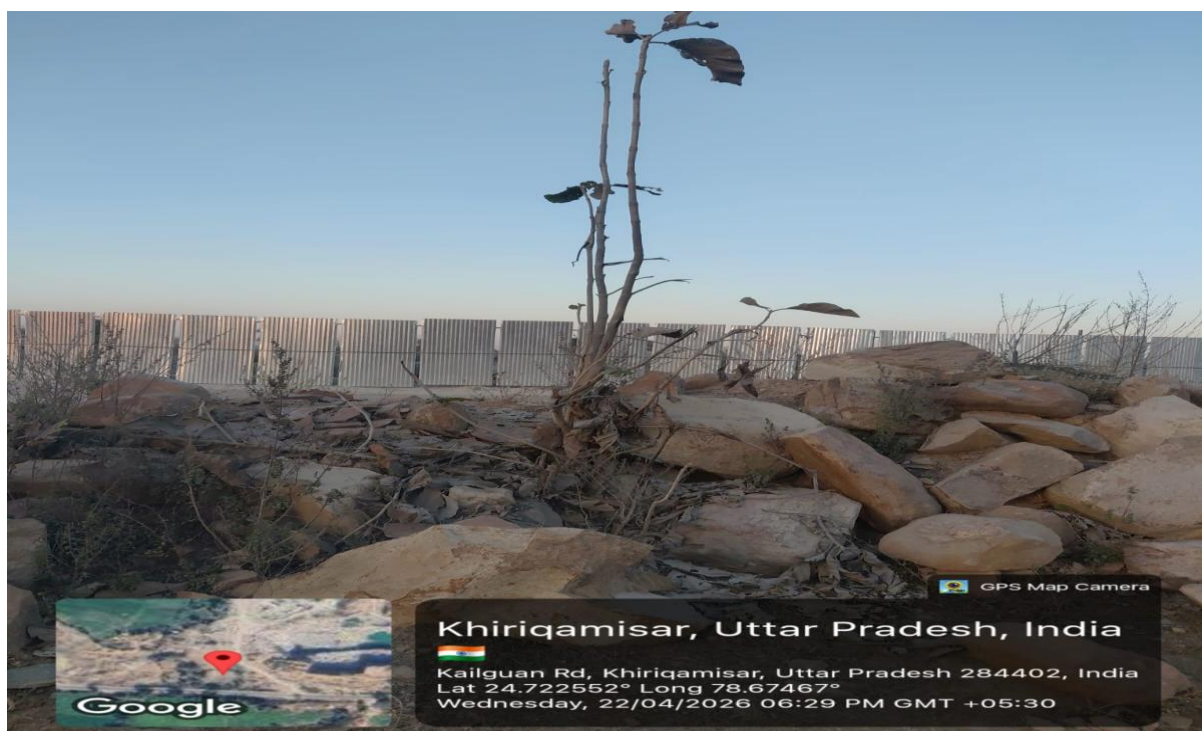


BOUNDARY WALL AROUND 9-10 FEET



BOUNDARY WALL AROUND 9-10 FEET





CCTV Camera Installed Around 25 Cameras

सभी कोनों पर CCTV/PTZ कैमरे

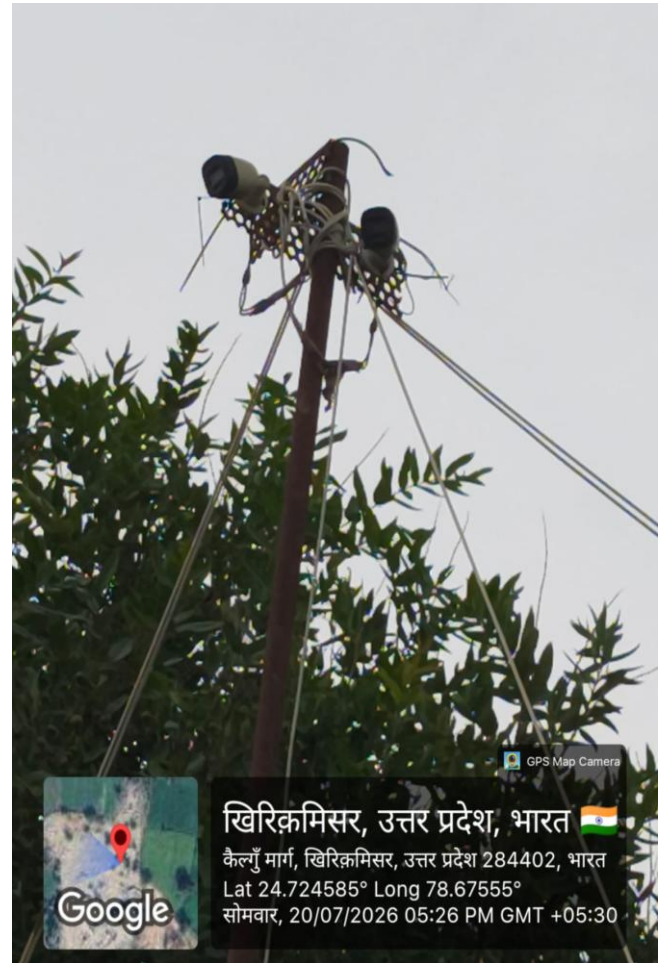
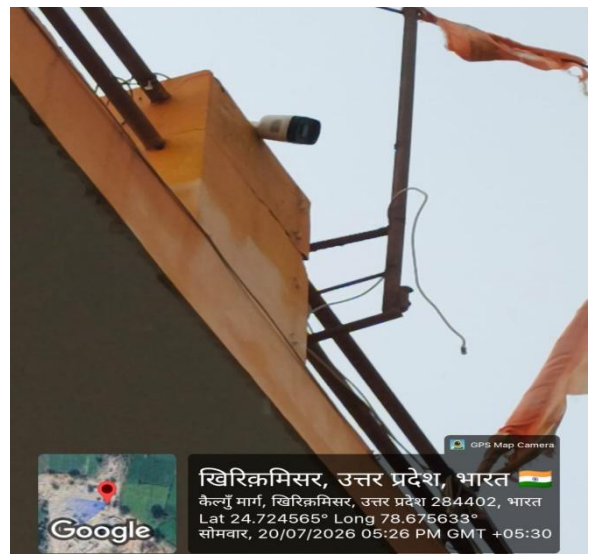


Photo of CCTV CAMERAS



**COMPLIANCE STATUS OF CSR/CER ACTIVITIES
BLANKET DISTRIBUTION AMONG WEAKER
SECTION OF SOCIETY**

Around Rs. 2 Lacks /years expenditure on CSR





क्षेत्रीय अधिकारी महोदय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
जनपद-झांसी।

क्षेत्रीय कार्यालय
उ०प्र० प्रदूषण नियंत्रण बोर्ड
झांसी

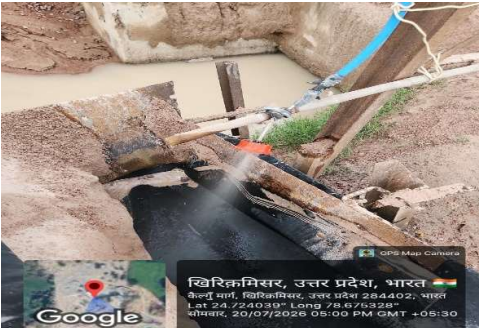
21/7/26

विषय : अनुपालन आख्या प्रस्तुत करने के सम्बन्ध में।
महोदय,

अनुरोध करना है कि माननीय राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन में दिए गए निर्देशों की अनुपालन निम्नानुसार सुनिश्चित किया जा रहा है :-

क्रम	बिन्दु	अनुपालन
1	प्रस्तावक संयंत्र के संचालन के दौरान धूल के कारण होने वाले वायु प्रदूषण को रोकने के लिए रास्तों और धूल प्रवण क्षेत्रों पर निरंतर पानी के छिड़काव की व्यवस्था करेगा स्टोन ग्रेट/स्टोन डस्ट से लदे वाहनों को संयंत्र से बाहर जाने से पहले तिरपाल से ढका जाना चाहिए।	 
2	परियोजना प्रस्तावक घरेलू उत्प्रावह के उपचार के लिए सेप्टिक टैंक की व्यवस्था करेगा या मोबाइल शौचालय की सुविधा प्रदान करेगा।	
3	क्रशर की परिधि (Boundary) के साथ GI/MS शीट या ईट की दीवार प्रदान की जानी चाहिए। बाजंड्री वॉल की ऊंचाई क्रशर के उच्चतम नोड (Highest node) से 3 फीट अधिक होनी चाहिए और किसी भी स्थिति में यह 6 मीटर से कम नहीं होनी चाहिए।	

B-21

		
4	परिसर के भीतर पक्की/कंक्रीट की सड़कें बनाई जानी चाहिए। परिसर के अंदर रैंप और पूरा जमीनी क्षेत्र भी पक्का (Metaled) होना चाहिए।	
5	क्रशर परिसर में वायु प्रदूषण को रोकने के लिए रोटेटिंग वॉटर स्पिंकलर सिस्टम/फॉगर/एंटी-स्मॉग गन की व्यवस्था की जानी चाहिए पानी के स्पिंकलर्स में पर्याप्त रूप से डिजाइन किया गया नोजल होना चाहिए जो पानी की छोटी बूंदें पैदा करे, क्योंकि ऐसा सिस्टम पानी की कम खपत के साथ धूल नियंत्रण में अधिक प्रभावी होता है। क्रशिंग क्षेत्र में जमा महीन धूल और बैग फिल्टरों को नियमित अंतराल पर साफ किया जाना चाहिए और एकत्रित धूल को आगे की बिक्री या निपटान के लिए बोरियों में संग्रहित किया जाना चाहिए।	  

6	क्रशर की परिधि के चारों ओर ऊंचे पेड़ों की 2-3 पंक्तियां लगाई जानी चाहिए	
7	मैकेनिकल ड्राइव, कन्वेयर बेल्ट आदि की आवाजाही के लिए हाउसिंग खुली होनी चाहिए और फ्लेक्सिबल रबर फ्लैप्स के साथ ठीक से सील होनी चाहिए।	
8	इकाई को उचित आकार के सेटलिंग टैंक (Settling tanks) प्रदान करने चाहिए और प्रक्रिया में पानी का पुनर्चक्रण और पुनः उपयोग करना चाहिए। क्रशर को पर्याप्त क्षमता का पानी का स्टोरेज टैंक प्रदान करना चाहिए। भूजल के उपयोग के मामले में, स्टोन क्रशिंग इकाई को उत्तर प्रदेश भूजल विभाग से भूजल निकालने की अनुमति प्राप्त करनी चाहिए। इकाई को ताजे पानी की खपत की उचित लॉग बुक बनाए रखनी चाहिए। उपलब्धता के आधार पर, प्रक्रिया गतिविधियों से उत्सर्जन को नियंत्रित करने के लिए भूजल के बजाय STP के उपचारित पानी का उपयोग करने का प्रयास किया जा सकता है।	स्टोन क्रशर परिसर क्षेत्र में किसी प्रकार का भूजल का उपयोग नहीं किया जा रहा है तथा उद्योग में UPGWA की किसी प्रकार की आवश्यकता नहीं है। 

472 के प्रवेश द्वार और सभी कोनों पर कम से कम 30 दिनों के डेटा स्टोरेज वाले CCTV/PTZ कैमरे स्थापित किए जाने चाहिए, जो पूरे क्षेत्र को कवर करते हों



प्रार्थी

(Signature)

पार्टनर बृजेन्द्र राय पुत्र श्री केशवदास राय
 पार्टनर सुरेन्द्र राय पुत्र श्री केशवदास राय
 मैसर्स त्रिदेव स्टोन क्रशर,
 गाटा सं०-217ख,
 ग्राम-छिल्ला, महरौनी, जनपद-ललितपुर